

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

To

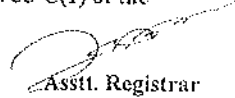
Dated: 07/11/2017

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71306/2017-EX[DB] dated 06/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(I) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/159/2012	C.G. O. Complex-II, Kamla Nehru Nagar, Ghaziabad 201302
		Name and Address of Respondent
2		HAMDARD (WAQF) LABORATORIES, B-1/2, MEERUT ROAD INDUSTRIAL AREA, GHAZIABAD. ,,

Copy To

3 Advocate(s) / Consultant(s):

Ms. Natasha Sarkar (Adv.), ALD
3/1A/3 OPP AUTO SALES, Above
the Office Of Blue Dart/DHL
Courier, COLVIN ROAD, LOHIA
MARG ALLAHABAD-211001

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Second Folder Copy

17 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/159/2012-EX[DB]

(Arising out of Order-in-Appeal No. 195-CE/GZB/2011-12 dated 20/10/2011 passed by Commissioner of Central Excise & Customs (Appeals), Ghaziabad)

Commissioner of Central Excise, Ghaziabad

Appellant

Vs.

M/s Hamdard (WAQF) Laboratories,

Respondent

Appearance:

Shri Pradeep Kumar Dubey, Supdt
Ms Natasha Sarkar, Advocate

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

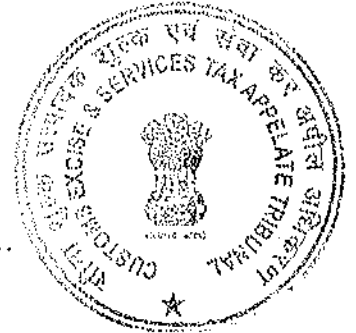
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 06/11/2017

Date of Decision : 06/11/2017

FINAL ORDER NO. 7/306/2017.....

Per: Anil Choudhary



On joint mentioning, it is informed that this Appeal is infructuous in view of the Ruling of Apex Court in the case of Union of India Vs Hamdard (WAQF) Laboratories reported at 2016 (333) ELT 193 (S.C.).

2. Accordingly, we dismiss this appeal, as infructuous.

(Dictated in Court)

-Sd/-

(ANIL G. SHAKKARWAR)

Member (TECHNICAL)

-Sd/-

(ANIL CHOUDHARY)

Member (JUDICIAL)

akp

प्रमाणित प्रति/Certified True Copy

सहायक पंजीकार/Asstt. Registrar
सौभाग्यलोक, उत्प्रायश्चल एवं सेवा कर
अपील अधिकरण (C.E.S.T.A.T.)
38, एन.जी.मार्ग, इलाहाबाद-211001
38, H. G. MARG, ALLAHABAD-211001